

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 230 OF 2018 &
IA NO. 502 OF 2018

Dated: 12th November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Mangalam Cement Ltd.

... **Appellant(s)**

Vs.

Jaipur Vidyut Vitran Nigam Limited & Anr.

... **Respondent(s)**

Counsel for the Appellant (s) : Mr. P.N. Bhandari

Counsel for the Respondent(s) : Mr. S.K. Agarwal
Ms. Rudrani Mukherjee
Ms. Versha Tandon for R-1

Mr. R.K. Mehta
Ms. Himanshi Andley for R-2

ORDER

Learned counsel appearing for the Respondent No. 1 pray for another four weeks time to file their respective reply in this matter. Learned counsel appearing for the Respondent No.2 submitted that he does not wish to file any reply.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 and 2 ,as stated above, are placed on record.

Learned counsel appearing for the Respondent No. 1 is permitted to file the reply in this matter by 11.12.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the Appellant by 09.01.2019, duly serving copy on the other side.

List this matter on 17.01.2019, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

Pr/pk